## GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

STARRED QUESTION NO:229
ANSWERED ON:10.08.2010
AMENDMENTS TO PRASAR BHARATI ACT
Rathwa Shri Ramsinhbhai Patalbhai:Yadav Shri Dharmendra

## Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Group of Ministers (GOM) on Prasar Bharati (PB) inter-alia recommended amendments in the Prasar Bharati Act and setting up of a separate recruitment board and formulation of new recruitment rules for Prasar Bharati;
- (b) if so, the details thereof; and
- (c) the present status of follow-up action taken thereon?

## **Answer**

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI)

(a), (b) & (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 229 TO BE ANSWERED ON 10.08,2010.

(a) to (c): The Group of Ministers (GOM) on Prasar Bharati constituted on 10.02.2010 has recommended that the Ministry of Information and Broadcasting may have a comprehensive look at the provisions of Prasar Bharati Act and recommend such amendments as are required to be made in the Act in the light of developments over the last twenty years. These proposals are to be finalized by the Ministry of Information and Broadcasting and thereafter placed before the GOM thereafter for consideration.

The GOM also directed Prasar Bharati to take steps to frame and notify recruitment regulations and service conditions for all categories of its employees and for setting up of Recruitment Boards as envisaged under the Prasar Bharati Act, 1990 and also stipulated timelines for the same.

Prasar Bharati has informed that the Prasar Bharati Board has approved the setting up of Recruitment Boards and is in process of finalizing the Recruitment Regulations and Service Conditions for its employees.